

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 4112
TO BE ANSWERED ON 3RD APRIL, 2018**

CASES OF SPURIOUS DRUGS

4112. PROF. M.V. RAJEEV GOWDA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of cases of spurious drugs registered since 2014, year-wise including 2017-18;
- (b) the number of cases prosecuted since 2014, year-wise including 2017-18; and
- (c) the number of cases where convictions were obtained since 2014, year-wise including 2017-18?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(ASHWINI KUMAR CHOUBEY)**

(a) to (c): The manufacture, sale and distribution of drugs in the country is regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally empowered to take stringent action against violation of provision of the Act and Rules.

As per information received from States/U.Ts, number of drug samples tested, number of drug samples reported spurious/adulterated, number of prosecution launched for manufacturing, sale and distribution of spurious/ adulterated drugs and action taken against the offenders in the last three years and current year is enclosed as **Annexure**.

ANNEXURE

Number of samples tested and enforcement actions taken by State Drugs Controller during April 2014-March 2015										
S.No.	States	No. of drugs samples tested	No. of drugs sample s declare d not of standar d quality	No. of drugs samples declared spurious/ adulterate d	No. of prosecution launched for manufacturi ng, sale and distribution of spurious/ adulterated drugs	No. of cases (as mention ed in the earlier column) decided	No. of persons arrested	Approx. value of drug seized	No. of Raids Condu cted	Action taken w.r.t no. of raids condu cted
1	Andhra Pradesh	1270	10	4	Nil	Nil	Nil	1010635	505	Warnin gs issued- 6, Sos issued- 697,S CNS issued- 198
2	Arunach al Pradesh	272	7	1 (Misbrand ed)	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	767	39	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar*	682	11	Nil	Nil	Nil	Nil	398	158	
5	Goa	473	11	Nil	1	Nil	Nil	Nil	Nil	Nil
6	Gujarat	11300	499	5	5	Nil	Nil	Nil	5	Under investi gation
7	Haryana	2150	25	2	2	Nil	Nil	Nil	8306	101- Licens e Cancel led 187- Licens e Suspe nded 12- Court case launch ed 01- warnin g issued 118- under investi gation where Show cause

18	Orissa	3915	98	1	04 nos of seizure have been made during 2013-14 and 02 nos of seizure have been made during 2014-15	Nil	Nil	97,240	801(up to Feb 2015)	(i) S.C.N. under rule 66 (1) are being issued against the I/R submitted by the D.I. after conducting raid. (ii) Steps have been taken for drug recall of N.S.Q. drugs under intimidation to concerned D.C./F.D.A. for further action at their end and to send their action taken report along with investigation report for finalisation of further action against manufacturers with due recommendations.
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										tion of the screening committee of the State so constituted in compliance to guidelines of Central Govt (iii) .No. of seizure made: 23
19	Punjab	2628	61	8	Nil	Nil	Nil	2218274	2318	Action under process
20	Rajasthan	2167	97	3	14	1	4	2929097	316	28 and (one case accused Convicted for 7 years and Penalty 7 laks Rupees)
21	Sikkim	87	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil
22	Tamilnadu	9498	387	2	2	Nil	Nil	Nil	240	raids have been conducted during the said peiod against the sales premises.
23	Tripura	679	22	Nil	Nil	Nil	Nil	Nil	3	under process

24	Uttar Pradesh	10440	1384	28	122	0	68	4833868	1089	64 FIR were lodged and 68 persons were arrested
25	West Bengal	842	22	1	Nil	Nil	Nil	Nil	5	Nil
26	Pondicherry	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
28	Chandigarh	153	3	None	None	None	None	183000	1	Prosecution to be launched
29	Delhi	29	1	1	Nil	Nil	Nil	19000	1	FIR Launched
30	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Daman & Diu	60	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
32	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chattisgarh	464	24	Nil	Nil	Nil	Nil	Nil	Nil	Nil
34	Jharkhand	343	29	Nil	2	6	Nil	140000	17	F.I.R. - 04 License Cancelled-01 License Suspended-01
35	Uttarakhand	182	10	Nil	Nil	Nil	Nil	Nil	4	Manufacturing license of 06 mfg. units has been suspended for further order sure due

										found violation of provisions of D & C Act & Rules thereunder.
36	Telangana	3716	35	Nil	Nil	Nil	Nil	94,20,600(in the month of April	Nil	Nil
Total		74199	3702	83	152	10	85	58251111	14042	---

**Number of samples tested and enforcement actions taken by State Drugs Controller during
1st April 2015 to 31st March 2016**

S.No.	States	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized	No. of Raids Conducted	Action taken w.r.t no. of raids conducted
1	Andhra Pradesh	2711	113	90	Nil	Nil	Nil	1614601	-	-
2	Arunachal Pradesh	231	17	2 (1 Surious + 1 misbranded)	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	795	21	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar**	354	3	Nil	Nil	Nil	3	Nil	33	FIR-03 Suspend-01 Cancelled-11 Prosecution-15
5	Goa	521	8	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Gujarat	13425	448	8	42	0	0	0	18	Under Investigation
7	Haryana	2262	38	3	3	Nil	1	Nil	65	Licenses suspended/cancelled/prosecution launched, under Drugs and Cosmetics Act.
8	Himachal Pradesh	936	24	Nil	1	Nil	Nil	Mostly Govt. Supply	1	a) Under Investigation b) FIR filed
9	Jammu & Kashmir	2565	54	1	1	Nil	Nil	2,704,443	Nil	Nil

22	Tamilnadu	9842	478	4	3	Nil	Nil	Nil	555 raids have been conducted during the said period against the sales premises	460 Sanction orders have been issued for launching prosecutions before the concerned court (Cases detected before 01.04.2015)
23	Tripura	627	16	Nil	Nil	Nil	Nil	Nil	Nil	Nil
24	Uttar Pradesh	7326	782	45	119	Nil	48	Rs 85,32,071/-	1316	FIR-56, persons arrested-48, Total seizure-Rs.85,32,071/-
25	West Bengal	722	24	1	Nil	Nil	Nil	Nil	Nil	Nil
26	Pondicherry	84	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
28	Chandigarh	151	5	Nil	Nil	Nil	Nil	Rs. 22,976/-	4	Two Prosecution launched against the firm in the Hon'ble Court & remaining three under investigation

29	Delhi	40	9	5	5	Nil	3	10 Lakhs	18 **	59 firms were found contravening various provision of D & C Rules, 1945. Action against erring firms has been initiated as per rules. In 2 cases sub-standard/spurious drugs worth approximately 59 lakhs were seized by delhi police and in one case drug (Oxytocin) worth 10 laksh were seized.
30	Dadra & Nagar Haveli	Nil	Nil	Nil						
31	Daman & Diu	7	Nil	Nil	NA	Nil	Nil	Nil	Nil	NA
32	Lakshad weep	Nil	Nil	Nil						
33	Chattisgarh	33	12	Nil	Nil	Nil	Nil	2,000	2	Case is under investigation
34	Jharkhand	573	29	Nil	26	Nil	-	-	52	18 FIR
35	Uttarakhand	88	17	-	-	-	-	-	-	-

36	Telanga na	2462	25	3	2	-	-	661000/-	309	3- NSQ 2-Under Investigation 20 Seized under investigation 7 Prosecution Launched and others are under departmental Action taken
Total		74,586	3703	234	289	2	59	55313470.5 + Govt. Supply	3648	-

(*) = Data as on April 2015 to Feb 2016

(**) = Includes 02 raids with Delhi Police officers

(***)= data as on 1st April 2015-30th Sept. 2015)

S.No .	States	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized	No. of Raids Conducted	Action taken w.r.t no. of raids conducted
1	Andhra Pradesh	2979	22	Nil	Nil	Nil	Nil	13567403	Nil	Nil
2	Arunachal Pradesh	47	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	745	43	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar*	397	11	Nil	Nil	6	16	26311817	78	47
5	Goa	534	17	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Gujarat	11071	535	22	2	Nil	Nil	Nil	3	under Investigation
7	Haryana	1901	12	1	5	1	Nil	Nil	6890	-
8	Himachal Pradesh	1001	36	5	Nil	Nil	Nil	Nil	Nil	Nil
9	Jammu & Kashmir	2958	60	Nil	Nil	Nil	Nil	13983937	Nil	Nil
10	Karnataka	8217	468	Nil	2	Nil	Nil	21 Lakhs NSQ Drugs	-	Nil
11	Kerala	8934	140	Nil	Nil	Nil	Nil	Nil	Nil	Nil
12	Madhya Pradesh	1624	15	3	Nil	Nil	Nil	Nil	Nil	Nil
13	Maharashtra	4592	335	33	In all cases, prosecution orders are issued & In 4 cases prosecution are filed in the Court.	Nil	1	392235	10	7
14	Manipur*	19	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
15	Meghalaya *	97	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
16	Mizoram	79	8	Nil	Nil	Nil	Nil	Nil	Nil	Nil
17	Nagaland	22	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Orissa	4036	113	Nil	Nil	Nil	Nil	Nil	851	Nil
19	Punjab	2750	58	16	12 (Action under process in rest of cases)	1	3	1,771,725	1389	1 court case has been launched rest of the cases are under investigation
20	Rajasthan	2545	147	30	3	2	15	1615137.47	13	1- process in court for withdraw retesting request by manufacturers 12- under investigation

										n
21	Sikkim	102	3	Nil	Nil	Nil	Nil	Nil	Nil	Nil
22	Tamilnadu	9510	392	4	6 #	Nil	Nil	Nil	447	370 #
23	Tripura	1151	10	Nil	Nil	Nil	Nil	Nil	Nil	Nil
24	Uttar Pradesh	7357	222	3	106	2	54	14,235,568	1119	FIR- 57.persons arrested- 54,Total seizure-Rs. 14235568
25	West Bengal	683	36	4	6	Nil	4	Nil	4	Nil
26	Pondicherry	3	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar *	Nil	Nil	Nil	Nil	Nil	Nil	Nil	10	Nil
28	Chandigarh	86	2	Nil	Nil	Nil	Nil	Nil	Nil	Nil
29	Delhi	278	18	2	5	5	Nil	15000	35	Total 289 firms were inspected out of which 82 firms were found contravening various provisions of Drugs and Cosmetics Rules,1945. Action has been initiated/ taken against erring firms as per Rules.
30	Dadra & Nagar Haveli	4	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Daman & Diu	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
32	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chattisgarh	15	2	Nil	Nil	Nil	Nil	468895	1	Case is under investigation
34	Jharkhand	148	13	Nil	6	Nil	13	2807000	66	Suspension- 34 Prosecution -35 Cancellation -05

										FIR -28
35	Uttarakhan d	217	22	Nil	Nil	Nil	Nil	Nil	5	Nil
36	Telangana	2619	39	Nil	Nil	Nil	Nil	Nil	Nil	Nil
	Total	76,721	2,780	123	186	17	106	7,72,68,717 .5	10,921	-

(*)= data as on 1st April 2016 to 30th Sept. 2016

(#)= Figure indicates the number of cases detected before 01.04.2016

**Number of samples tested and enforcement actions taken by State Drugs Controller during
1st April 2017 to 30st Septmeber 2017**

S.No.	States/Uts	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/ adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/ adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized (Rs)	No. of Raids Conducted	Action taken w.r.t. no. of raid conducted
1	Andhra Pradesh	1151	43	4	Nil	Nil	Nil	4,17,53,328/-	Nil	Nil
2	Arunachal Pradesh	78	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	440	26	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar	169	14	Nil	2	Nil	9	4,84,048/-	35	FIR - 13 Suspension -2
5	Chattisgarh	114	16	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Goa	322	8	Nil	Nil	Nil	Nil	Nil	Nil	Nil
7	Gujarat	6872	239	7	4	Nil		8,50,000/-	1	Under Investigation
8	Haryana									Data awaited
9	Himachal Pradesh	644	30	Nil	01 (Case of year 2016)	Nil	Nil	Nil	Nil	Nil
10	Jharkhand	1	1	Nil	1	Nil	Nil	30,000/-	17	Suspension-12 Procection-10+1 NSQ FIR-05
11	Jammu & Kashmir	1872	32	Nil	Nil	Nil	Nil	7,66,322/-	Nil	-
12	Karnataka	4230	261	Nil	Nil	Nil	Nil	11,35,763/-	Nil	Nil
13	Kerala	4097	70	Nil	Nil	Nil	Nil	Nil	Nil	Nil
14	Madhya Pradesh	917	16	3	Nil	Nil	Nil	Nil	Nil	Nil
15	Maharashtra	2375	167	9	In all cases prosecution orders are issued & in 2 cases prosecution are filed in the court	Under Investigation	Nil	Nil	Nil	Nil

16	Manipur	7	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
17	Meghalaya	47	4	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Mizoram	288	3	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
19	Nagaland	28	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
20	Odisha	1985	70	Nil	Nil	Nil	Nil	Nil	472	Show cause Notice issued	
21	Punjab	2029	32	12	8	Nil	Nil	1155/-	280	Rest of the cases are under investigation	
22	Rajasthan	1042	126	86	3	0	1	240,50,495.5	8	D/L of 02 Firms Cancelled	
23	Sikkim	30	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	
24	Tamilnadu	5820	120	4	2	Nil	Nil	Nil	107	266 sanction orders have been issued for launching prosecutions before the concerned court.	
25	Telangana	1473	57	Nil	Nil	Nil	Nil	Nil	Nil	Nil	
26	Tripura	555	8	Nil	1	Nil	Nil	17,10,000/-	2	1 (One) Prosecution under Investigation	
27	Uttarakhand	108	3	Nil	3	3	8	20,00,000/- approx	20	16	
28	Uttar Pradesh	Data awaited									
29	West Bengal	255	35	3	1	1	1	2,00,000/-	3	2	
30	Pondicherry	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	
31	Andaman & Nicobar	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	
32	Chandigarh	86	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	

33	Delhi	196	12	2	1	Nil	2	Nil	30	72 firms were found contravening various provisions of Drugs and Cosmetics Rules, 1945. Action against erring firms has been initiated/taken as per Rules.
34	Dadra & Nagar Haveli	12 samples were tested and results pending	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
35	Daman & Diu	25	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
36	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
TOTAL		37,268	1394	130	36	13	21	72,981,112	975	